

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP 86/241-244/2016  
MA 218/2017, MA 108/2017  
MA 149/2018, Cont.A.  
125/2018, MA 226/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR  
MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 03.08.2018

NAME OF THE PARTIES: Pratik Jayesh Vira & Ors  
Vs  
Sunshine Housing & Infrastructure Pvt Ltd & Ors.

Section 241-244 of the Companies Act, 2013.

**COMMON ORDER**

31. **MA 218/2017, MA 108/2017, MA 149/2018, Cont.A 125/2018,**  
**MA 226/2018 in CP 86/241-244/2016**  
**CP 21/241-244/2017**  
**CP 22/241-244/2017**  
**MA 219/2017, MA 232/2018 in CP 23/241-244/2017**  
**MA 221/2017, MA 235/2018 in CP 24/241-244/2017**  
**MA 91/2017 in CP 25/241-244/2017**  
**CP 26/241-244/2017**  
**CP 27/241-244/2017**  
**CP 160/241-244/2017**  
**CP 161/241-244/2017**

Since it has become an issue as to whether financial statements have been filed or not, as directed by this Bench on 9.1.2017 read with 20.11.2017, the Respondent side having agreed to provide the financial statements directly to the Petitioner herein, the Respondent side is directed to provide the copies of all the financials so far filed before this Bench as well as to provide copies

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of the financial statements to the Petitioner side as directed by this Bench by the order mentioned above, as and when financial statements are filed with the Registry of NCLT.

This Bench hereby reiterates that the Respondent company shall file the financials of the company on month to month basis.

On having both the parties agreed in respect to the applicability of orders passed in MA 219 of 2017 in CP 23/207, it is hereby clarified that MA 219/2017, disposal is in terms of the order dated 10.5.2018 passed in MA 221/2017 in CP 24/2017.

Accordingly, MA 567/2018 in CP 23/2017 is hereby disposed of.

For the Hon'ble Supreme Court has passed an order on 13.7.2018 in Civil Appeal 4247/2018 between the same parties, directing the Ld. Counsel to explore the possibility of overall settlement within three weeks from the date of order of Hon'ble Supreme Court, i.e. 13.7.2018, this Bench, without dealing with any of the other issues, hereby list this matters on 5.10.2018

SD/-

**RAVIKUMAR DURAISAMY**  
Member (Technical)

SD/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)